

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Divison Bench)

Item No.-504
IB-413/ND/2023

IN THE MATTER OF:

Chandra Nirman Pvt. Ltd.

Vs.

WAPCOS Limited

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 04.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Sanyam Jain
For the Respondent : Adv Varun Sharma

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present virtually. However, due to technical difficulty at their end, we could neither hear nor seen him. On the last date of hearing i.e. on 23.04.2024 also, no one had appeared on behalf of Corporate Debtor. A last opportunity is being given to the Corporate Debtor to appear and argue the matter. List this matter on **30.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**